

## CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

C.A.NO. 51 of 1993 in

O.A. NO. 348 of 1992

~~51 NO~~DATE OF DECISION 11th August, 1994.Shri Naranbhai Shankarbhai Patel PetitionerShri D.P.Padhya Advocate for the Petitioner (s)

Versus

Union of India & Ors. RespondentShri B.R.Kyada Advocate for the Respondent (s)

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The Hon'ble Mr. K.Ramamoorthy : Member (A)

The Hon'ble ~~Mr.~~ Dr. R.K.Saxena : Member (J)JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Shri Naranbhai Shankarbhai Patel,  
Residing at Chamunda Mata's temple,  
Mukteshwar Colony,  
Post - Vasai Taaluka - Kheralu,  
Dist. - Mehsana.

...Petitioner.

(Advocate : Mr.D.P.Padhya)

Versus

Union of India,  
Western Railway,  
The Divisional Railway Manager,  
Western Railway,  
Kothi Compound,  
Rajkot - 360 001.

...Respondent.

(Advocate : Mr.B.R.Kyada)

ORAL JUDGMENT

C.A.NO. 51 OF 1993 in

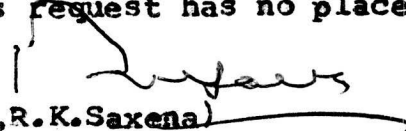
O.A.NO. 348 OF 1992.


Date : 11.3.1994.

Per : Hon'ble Mr.K.Ramamoorthy : Member (A)

The respondents have filed affidavit stating the latest developments in the matter. According to them the President's sanction has been given and the matter only remains for sanction before the Financial Commissioner for completing process, <sup>to</sup> <sup>process</sup> which the respondents may be given six weeks. The applicant is also satisfied with the action being taken. Hence, the Contempt notice is discharged.

The counsel for the applicant raised the issue of interest because of the delay that has been caused. Since this is not an issue to be discussed in the Contempt Application, this request has no place in this proceedings.

  
(Dr. R. K. Saxena)  
Member (J)

  
(K. Ramamoorthy)  
Member (A)

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